GOVERNMENT OF INDIA PRIME MINISTER LOK SABHA

UNSTARRED QUESTION NO:1425 ANSWERED ON:14.08.2013 TRANSFER POLICY Mohan Shri Malik Sakti

Will the Minister of PRIME MINISTER be pleased to state:

- (a) the transfer policy of the Government in respect of physically handicapped employees of the Government of India;
- (b) whether the Union Government has issued any directions in this regard to all the State Governments including Government of NCT of Delhi:
- (c) if so, the details thereof;
- (d) whether the Union Government has got any representation regarding the irregularities done in the transfer of physically handicapped employees; and
- (e) if so, the details thereof and the corrective measures taken in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

- (a): The transfer policy in respect of physically handicapped employees of Government of India as laid down in the Office Memorandum No.A-B 14017/41/90-EStt(RR) dated 10.5.1990 and the subsequent Office Memorandum No. AB 14017/16/2002-Estt.(RR) dated 13.3.2002 is annexed.
- (b): No, Madam.
- (c): Does not arise
- (d): No, Madam. In so far as the Department of Personnel & Training is concerned, no such representation with any specific complaints of irregularities has been received.
- (e): Does not arise.

Annexure

Annexure to Part (a) of Lok Sabha Unstarred Question No 1425 regarding the transfer policy of the Government in respect of physically handicapped employees of Government of India for Answer on 14.08.2013

Office Memorandum No.A-B 14017/41/90-Estt (RR) dated 10th May, 1990 states as under:-

The undersigned is directed to say that a suggestion has been made that physically handicapped candidates appointed under the Government should preferably be posted in their native places or at least in their native district. The matter has been examined carefully. It may not be possible or desirable to lay down that physically handicapped employees belonging to Group-A or Group-B who have all India transfer liability should be posted near their native places. However, in the case of holders of Group-C or Group-D posts who have been recruited on regional basis and who are physically handicapped, such persons may be given posting, as far as possible, subject to administrative constraints,

near their native places within the region.

- 2. Requests from physically handicapped employees for transfer to or near their native places may also be given preference.
- 3. Suitable instructions may also be issued to all subordinate offices. Sd- (J.S.Mathur) Joint Secretary to the Government of India

To All Ministries / Departments.

Office Memorandum No.A-B 14017/16/2002-Estt (RR) dated 13th March, 2002 states as under:-

Reference this Department's O.M.No.AB-14017/41/90-Estt (RR) dated 10.05.1990.

- 2. It is clarified that the guideline contained in para 2 of this Department's O.M. dated 10.5.1990 that requests from physically handicapped employees for transfer to or near their native place may also be given preference, covers physically handicapped employees in Groups A,B,C and D.
- 3. Suitable instructions may also be issued to all subordinate offices etc. Sd/(Alok Saxena)
 Deputy Secretary
 to the Government
 of India
 To
 All Ministries / Departments.